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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR):

I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2005-2006.

(Placed in Library. See No. LT 5288/06)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): I beg to lay on the Table –

(ii) A copy of the Cable Television Networks (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 459 (E) in Gazette of India dated the 3rd August, 2006 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.

(iii) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5289/06)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006, alongwith Audited Accounts, under section (31) of the Prasar Bharati (Broadcasting Corporation of India), Act, 1990.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006.

(Placed in Library. See No. LT 5290/06)

(v) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(vi) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006.

(vii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5291/06)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): I beg to lay on the Table –

- (1) A copy of the Notification No. S.O. 1914 (E) (Hindi and English versions) published in Gazette of India dated the 8th November, 2006, specifying the trades mentioned therein as designated trades for the purposes of the Apprentices Act, 1961 issued under Section 2 of the said Act.

(Placed in Library. See No. LT 5292/06)

- (viii) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2004-2005, together with Audit Report thereon.

- (ix) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 5293/06)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): I beg to lay on the Table –

- (x) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (xi) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005.

- (xii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (xiii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5294/06)

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): On behalf of my colleague, Shri Kantilal Bhuria, I beg to lay on the Table –

- (xiv) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006.

- (xv) Annual Report of Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5295/06)

- (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Ltd., Bhubaneswar, for the year 2000-2001.

- (xvi) Annual Report of Orissa Agro Industries Corporation Ltd., Bhubaneswar, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (xvii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (b) of (1) above.

(Placed in Library. See No. LT 5296/06)

- (xviii) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2005-2006.

(xix) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5297/06)

(b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006.

(xx) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5298/06)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): On behalf of my colleague, Shri Taslimuddin, I beg to lay on the Table a copy of the Removal of (Licensing requirements, Stock limits and movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1373 (E) in Gazette of India dated the 29th August, 2006 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(Placed in Library. See No. LT 5299/06)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. XLVIII Third Session, 1992
(Placed in Library. See No. LT 5300/06)
2. Statement No. XXXVII **Eleventh Session, 1994**
(Placed in Library. See No. LT 5301/06)
3. Statement No. XVI Fifteenth Session, 1995
(Placed in Library. See No. LT 5302/06)

ELEVENTH LOK SABHA

4. Statement No. XXXII Third Session, 1996
(Placed in Library. See No. LT 5303/06)

TWELFTH LOK SABHA

5. Statement No. XXXII Third Session, 1998
(Placed in Library. See No. LT 5304/06)

THIRTEENTH LOK SABHA

6. Statement No. XXXVI Second Session 1999
(Placed in Library. See No. LT 5305/06)

7. Statement No. XXXVII Third Session, 2000
(Placed in Library. See No. LT 5306/06)

8. Statement No. XXX Fifth Session, 2000
(Placed in Library. See No. LT 5307/06)

9. Statement No. XL Sixth Session, 2001
(Placed in Library. See No. LT 5308/06)

10. Statement No. XXVIII Seventh Session, 2001
(Placed in Library. See No. LT 5309/06)

11. Statement No. XXV Eighth Session, 2001
(Placed in Library. See No. LT 5310/06)

12. Statement No. XXIII Ninth Session, 2002
(Placed in Library. See No. LT 5311/06)

13. Statement No. XX Tenth Session, 2002
(Placed in Library. See No. LT 5312/06)

14. Statement No. XVIII Eleventh Session, 2002
(Placed in Library. See No. LT 5313/06)

15. Statement No. XVI Twelfth Session, 2003
(Placed in Library. See No. LT 5314/06)

16.	Statement No. XIII	Thirteenth Session, 2003 (Placed in Library. See No. LT 5315/06)
17.	Statement No. XII	Fourteenth Session, 2003 (Placed in Library. See No. LT 5316/06)
<u>FOURTEENTH LOK SABHA</u>		
18.	Statement No. X	Second Session, 2004 (Placed in Library. See No. LT 5317/06)
19.	Statement No. VIII	Third Session, 2004 (Placed in Library. See No. LT 5318/06)
20.	Statement No. VI	Fourth Session, 2005 (Placed in Library. See No. LT 5319/06)
21.	Statement No. V	Fifth Session, 2005 (Placed in Library. See No. LT 5320/06)
22.	Statement No. IV	Sixth Session, 2005 (Placed in Library. See No. LT 5321/06)
23.	Statement No. III	Seventh Session, 2006 (Placed in Library. See No. LT 5322/06)
24.	Statement No. I	Eighth Session, 2006 (Placed in Library. See No. LT 5323/06)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (i) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2005-2006.

(Placed in Library. See No. LT 5324/06)

(ii) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Amendment Rules, 2006 published in Notification No. G.S.R 464 (E) in Gazette of India dated the 7th August, 2006.
- (ii) The Noise Pollution (Regulation and Control) Amendment Rules, 2006 published in Notification No. S.O. 1569 (E) in Gazette of India dated the 19th September, 2006.

(Placed in Library. See No. LT 5325/06)

(iii) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986 :-

- (i) S.O. 1639 (E) published in Gazette of India dated the 29th September, 2006 making certain amendments in the Notification No. S.O. 671 (E) dated 30th September, 1996.
- (ii) The 2-T Oil (Regulation of Supply and Distribution) Amendment Order, 2006 published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 17th November, 2006.

(Placed in Library. See No. LT 5326/06)

(iv) A copy of the Notification No 1533 (E) (Hindi and English versions) published in Gazette of India dated the 14th September, 2006, directing that from 14th September, 2006 the require construction of new projects or activities or the expansion or modernization of existing projects or activities mentioned therein shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or the State Level Environment Impact Assessment Authority, constituted under the Environment (Protection) Act, 1986, issued under section 3 of the said Act.

(Placed in Library. See No. LT 5327/06)

(v) A copy of the Notification No. S.O. 1402 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 appointing the 4th day of September, 2006 as the date on which provisions of the Wild Life (Protection) Amendment Act, 2006, shall come into force, issued under section 1 of the said Act.

(Placed in Library. See No. LT 5328/06)

(vi) A copy of the Notification No. S.O. 1403 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 constituting the National Tiger Conservation Authority to exercise the powers conferred on, and to perform the functions assigned to it under the Wild Life (Protection) Act, 1972, consisting of the members mentioned therein, for a period of three years with effect from the 4th September, 2006, issued under section 38L of the said Act.

(Placed in Library. See No. LT 5329/06)

(vii) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Wild Life (Protection) Act, 1972:-

- (viii) The National Tiger Conservation Authority (Salaries, Allowances and other Conditions of Appointment) Rules, 2006, published in Notification No. G.S.R. 661 (E) in Gazette of India dated the 25th October, 2006.
- (ix) The National Tiger Conservation Authority (Qualification and Experience of Experts or Professional Members) Rules, 2006, published in Notification No. G.S.R. 662 (E) in Gazette of India dated the 25th October, 2006.

(Placed in Library. See No. LT 5330/06)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): I beg to lay on the Table –

(x) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the

Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the MSTC Limited, Kolkata, and its subsidiaries for the year 2005-2006.
- (xi) Annual Report of the MSTC Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5331/06)

- (b) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2005-2006.
- (xii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5332/06)

- I (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 5333/06)
